

Empanelment of Auditors

Classification of Auditors and Societies

Table A

CLASS	DISCRIPTIONS OF AUDITORS	QUALIFICATION AND EXPERIENCE	SOCIETIES TO BE AUDITED
A	Chartered Accountant Firm	Auditing Firm means a firm of more than one Chartered Accountant within the meaning of the Chartered Accountants Act, 1949, who have a fair knowledge of the functioning of the Societies and an experience of atleast 3 years in auditing of societies with a working knowledge of Marathi language	1) Maharashtra State Cooperative Bank * 2) Maharashtra State Cooperative Marketing Federation * 3) Maharashtra State Cooperative Cotton Grover's Federation * 4) Maharashtra Rajya Dudh Sangh (Mahananda) * 5) District Central Cooperative Bank * 6) Urban Cooperative Banks having Deposits more than Rs. 25 Crores * 7) Salary Earners Coop Banks *
	Chartered Accountant	A Chartered Accountant within the meaning of the Chartered Accountants Act, 1949 who has a fair knowledge of the functioning of the Societies and an experience of atleast 3 years in auditing of societies with a working knowledge of Marathi language. Additional Terms and Conditions : Experience in Cooperative Audit of more than 10 years is essential for becoming eligible for audit of Cooperative Societies included in category 'A'.	8) Maharashtra State Cooperative Land Development Bank 9) Maharashtra State Cooperative Housing Finance Corporation 10) Maharashtra State Tribal Development Corporation 11) Maharashtra Rajya Sahakari Sangh and Divisional Coop.Board 12) Maharashtra State Cooperative Fisheries Federation 13) Maharashtra State Cooperative Consumer Federation 14) Maharashtra State Cooperative Spinning Mill Federation 15) Maharashtra State Cooperative Powerloom Federation 16) Maharashtra State Cooperative Textile Federation 17) Maharashtra State Cooperative Handloom Federation 18) Maharashtra State Cooperative Cotton Grovers Processing Societies 19) Maharashtra State Cooperative Labour Societies Federation
	Joint Registrar / Special Auditor Class I	Government Auditor means an employee of the Co-operation Department of the State, possessing the Graduation or Post Graduation Degree, in addition to the Higher Diploma in Co-operative Management or the Diploma in Cooperative Audit or Government Diploma in Cooperation and Accountancy with a working knowledge of Marathi language and who has completed the period of probation successfully. Additional Terms and Conditions : Experience in Cooperative Audit of 3 years is essential for becoming eligible for audit of Cooperative Societies unclued in category 'A'.	20) Maharashtra Stae Cooperative Bank Association 21) Maharashtra State Cooperative Credit Societies Federation 22) Maharashtra State Cooperative Jungal Kamgar Federation 23) Maharashtra State Cooperative Sugar Factories Federation 24) Maharashtra State Cooperative Sugar Industries Development Societies 25) Maharashtra State Coop. Cadre Federation and District Coop Cadre Board. 26) Maharashtra State Coop. Industrial Societies Federation 27) Other National and State level Coop Federation not mentioning above 28) Cooperative Spinning Mill/ Weaving Mills 29) Cooperative Sugar Factories 30) District Cooperative Milk Union 31) District Land Development Bank 32) Any other society specified by Registrar from time to time

* **Note :** Societies at Sr. No. 1 to 7 shall be audited by C.A. Firm or a Chartered Accountant, Categorized in 'A' Class

Table B

CLASS	DISCRIPTIONS OF AUDITORS	QUALIFICATION AND EXPERIENCE	SOCIETIES TO BE AUDITED
B	Chartered Accountant	<p>A Chartered Accountant within the meaning of the Chartered Accountants Act, 1949 who has a fair knowledge of the functioning of the Societies and an experience of atleast 3 years in auditing of societies with a working knowledge of Marathi language.</p> <p>Additional Terms and Conditions : Experience in Cooperative Audit up to 10 years but not less than 3 years is essential for becoming eligible for audit of Cooperative Societies included in category 'B'.</p>	<p>1) Urban Cooperative Bank having deposits less than Rs. 25 Crores. 2) Urban Cooperative Credit Society and Rural non-agricultural credit society having deposit 10 crore and above 3) Salary earner cooperative credit society having working capital 10 crore and above 4) Cooperative Starch factories 5) Cooperative Industrial estates. 6) District Cooperative labour federation 7) Sales and Purchase Cooperative Unions (District and Taluka) 8) Housing societies having 100 and more members 9) Cooperative Jinning and Pressing Societies /Rice Mills and Oil Mills. 10) Primary Cooperative Dairy Societies having turnover above Rs. 50 lacs 11) Primary Cooperative Poultry and piggery and livestock Societies having turnover above Rs. 25 lacs 12) Primary Cooperative Fisheries Societies having turnover above Rs. 50 lacs 13) District / Central Weavers Coop. Societies. 14) District and Central Coop. Consumers stores 15) Cooperative Hospital 16) Mula Pravara Electric Society and Other Elec. Societies. 17) District Cooperative Board 18) District Housing Federation 19) Other District Federal Societies not mentioned above 20) Any other society specified by Registrar from time to time.</p>
	Special Auditor Class 2, Grade I Auditor	<p>Government Auditor means an employee of the Co-operation Department of the State, possessing the Graduation or Post Graduation Degree, in addition to the Higher Diploma in Co-operative Management or the Diploma in Cooperative Audit or Government Diploma in Cooperation and Accountancy with a working knowledge of Marathi language and who has completed the period of probation successfully.</p> <p>Additional Terms and Conditions : Experience in Cooperative Audit of 3 years for Special Auditor Class II and 5 years for Auditor Grade-I is essential for becoming eligible for audit of Cooperative Societies included in category 'B'</p>	
	Certified Auditor	<p>A Certified Auditor means a person who holds a Degree from recognized University and also has completed a Government Diploma in Co-operation and Accountancy and who have a fair knowledge of the functioning of the Societies and an experience of at least 5 years in auditing of Societies with a working knowledge of Marathi language.</p> <p>Additional Terms and Conditions : Experience in Cooperative Audit of more than 15 years is essential for becoming eligible for audit of cooperative societies included in category for 'B'.</p>	

*** Note : Only Chartered Accountant and Special Auditor Cl. II are eligible for Audit of Urban Coop. Banks having deposits less than Rs. 25 crores and Urban Credit Societies having deposits Rs. 10 crores and above.**

Table C

CLASS	DISCRIPTIONS OF AUDITORS	QUALIFICATION AND EXPERIENCE	SOCIETIES TO BE AUDITED
C	Certified Auditor	<p>A Certified Auditor means a person who holds a Degree from recognized University and also has completed a Government Diploma in Co-operation and Accountancy and who have a fair knowledge of the functioning of the Societies and an experience of at least 5 years in auditing of Societies with a working knowledge of Marathi language</p> <p>Additional Terms and Conditions : Experience in Cooperative Audit up to 15 years but not less than 5 years is essential for becoming eligible for audit of Cooperative Societies included in category 'C'</p>	<ol style="list-style-type: none"> 1) Primary Agricultural and Cooperative Credit Societies (PACs) and Primary Krushak and Adiwasi Seva / Grain Bank 2) Urban Cooperative Credit Societies and Rural non-agricultural credit societies having deposits less than 10 crores 3) Salary earners societies having working capital less than 10 crores 4) Primary Cooperative Dairy Societies having turnover less than Rs. 50 lacs. 5) Primary Cooperative Poultry, Piggery and Livestock Societies having turn over less than Rs. 25 lacs 6) Primary Cooperative Fisheries Societies having turnover less than Rs. 50 lacs. 7) Sugarcane supply cooperative societies / Transport Coop. societies 8) All Farming Cooperative Societies 9) Housing societies having less than 100 members 10) Lift irrigation societies 11) Labour contract societies 12) Forest labour Cooperative Societies 13) All types of Primary Marketing Societies and Food Processing Societies 14) Primary Weavers Coop. Societies (Handloom and Powerloom) 15) Primary Industrial Coop. Societies. 16) BLVA societies 17) Primary consumers Cooperative Societies. 18) Social service societies and unemployed youth cooperative Societies. 19) Taluka supervisory unions. 20) Any other society specified by Registrar from time to time.
	Auditor Grade 2 and Sub Auditor	<p>Government Auditor means an employee of the Co-operation Department of the State, possessing the Graduation or Post Graduation Degree, in addition to the Higher Diploma in Co-operative Management or the Diploma in Cooperative Audit or Government Diploma in Cooperation and Accountancy with a working knowledge of Marathi language and who has completed the period of probation successfully.</p> <p>Additional Terms and Conditions : Experience in Cooperative Audit of 5 years is essential for becoming eligible for audit of Cooperative Societies included in category 'C'.</p>	

*** Note 1**

Disqualification for Statutory Auditor :

1. Internal or concurrent auditor of Cooperative Society shall be disqualified to conduct statutory audit of that society.
2. A person who is indebted to the society for more than Rs. 10,000/- shall be disqualified to conduct statutory audit of that society.
3. A person who is Director of the society shall be disqualified to conduct statutory audit of that society.
4. Officer or Employee of the society shall be disqualified to conduct statutory audit of any society.
5. Person who has accepted appointment as auditor of the society, will be disqualified for empanelment if he doesn't submit audit report before stipulated time as per Act.
6. District Special Auditor and Divisional Joint Registrar (Audit) shall not accept appointment as auditor while working as District Special Auditor and Divisional Joint Registrar (Audit)

*** Note 2**

1. Auditor from A Class can audit societies of B and C Classes also.
2. Auditor from B Class can audit societies of C Class also.
3. Auditor from C Class can audit societies of 'C' class only.
4. When a firm has applied for empanelment a partner from that firm, cannot apply separately.